
(2021) 07 SHI CK 0053

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 3509 Of 2021

Gurpreet Singh

APPELLANT

Vs

Himachal Road Transport Corporation And Others

RESPONDENT

Date of Decision : 07-07-2021

Acts Referred:

Citation : (2021) 07 SHI CK 0053

Hon'ble Judges : Sandeep Sharma, J

Bench : Single Bench

Advocate : H.R. Bhardwaj, Vir Bahadur Verma

Final Decision : Disposed Of

Judgement

Sandeep Sharma, J

1. Learned Counsel appearing for the petitioner, on instructions, states that the petitioner shall be content and satisfied if a direction is issued to the

respondents to consider and decide his case in light of judgment dated 22.10.2019, rendered by this Court in CWP No. 2110 of 2019, titled Rajinder

Kumar vs. Himachal Road Transport Corporation & another.

2. Learned counsel for the respondents is not averse to the aforesaid innocuous prayer made on behalf of the petitioner.

3. Consequently, in view of above, present petition is disposed of with a direction to the respondents to consider and decide the case of the petitioner in

light of the judgment (supra), expeditiously, preferably within two weeks. Needless to say, respondents while doing the needful in terms of this

judgment, shall afford opportunity of hearing to the petitioner and pass a speaking order thereupon. Liberty is reserved to the petitioner to file

appropriate proceedings in the court of law, if he still remains aggrieved.

The petition stands disposed of in the aforesaid terms, alongwith all pending applications.